NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 96(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2016

NAME OF THE COMPANY:

M/s. ITC Ltd.

Vs.

M/s. Logix Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013. NAME

DESIGNATION REPRESENTATION MR. SURIPTO SARKAR, ASR HOV.) Me L.K.BHUSHAN, AOV.

Petitioner

MR ANDRUGH ARYUKUMAR, ADV.

SIGNATURE

2. MUHAMMAD ALI KHAN, ADV. Z Respondente JASPAL SINGH, ADV

Order

Ld. Counsel for the Petitioner has placed reliance on paras 37 & 38 of the judgment rendered by Hon'ble the Supreme Court in the case of Hind Overseas Pvt. Ltd. v. Raghunath Prasad Jhunjuwala [(1976) 3 SCC 259] and has argued in response to the prayer made by the Respondents that winding up proceedings pending in the Hon'ble High Court of Delhi, would not be a ground to defer the hearing in a Petition filed u/s 397 & 398 of the Companies Act, 1956 (Sections 241 & 242 of the new Companies Act, 2013).

P.T.O.

- It has been brought to our notice that winding up petition is pending before the High Court for 16.9.2016.
- In response to the aforesaid, Ld. Counsel for the Respondents requests for adjournment without saying anything else.
- Accordingly, we list the matter for arguments on 30.8.2016.
 Orders Dasti.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

4th August, 2016 (P.K. SUD)